

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2012

Coram:

**Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member**

Date of hearing: 29.10.2013

Date of Order: 31.10.2013

In the matter of

Petition under Section 79 (1) (c) and (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Short-term Open Access in inter-State Transmission) Regulations, 2008.

And

In the matter of

Arti Steel Limited, Cuttack

....**Petitioner**

Vs

1. Orissa State Load Despatch Centre, Bhubaneswar
2. GRIDCO Limited, Bhubaneswar
3. Indian Energy Exchange, New Delhi
4. National Load Despatch Centre, New Delhi

.....**Respondents**

Following were present:

Shri Hemant Singh, Advocate, ASL
Shri R.K.Mehta, Advocate, SLDC, Orissa
Shri R.Sharma, Advocate, GRIDCO

ORDER

The petitioner, Arti Steel Limited has filed the present petition under clause (c) read with clause (f) of the sub-section (1) of Section 79 of the Electricity Act, 2003 and Regulation 26 of Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008 with the following specific prayers:



"(a) Pass an order, directing Respondent Nos.1 and 3 to immediately provide open access to the Petitioner for schedule for power through Indian Energy exchange.

(b) Pass an order, directing Respondent No. 1 to pay a sum of 3,05,80,846/- (Rupees three crore five lakh eighty thousand eight hundred forth six only) to the petitioner, being the financial loss suffered by the petitioner on account of denial of open access;

(b) Pass any other order, in this regard as the Hon`ble Commission may find appropriate in the circumstances pleaded above."

2. The petition was fixed for hearing on the issue of compensation as prayed for by the petitioner.

3. Learned counsel for the petitioner submitted that on instruction, he is seeking permission of the Commission to withdraw the present petition.

4. The counsels of the respondents expressed no objection to the request of the petitioner.

5. The prayer of learned counsel for the petitioner is allowed. Accordingly, Petition No. 4/MP/2012 is disposed of as withdrawn.

sd/-
(A.K.Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B.Pradhan)
Chairperson